

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

**CORRIGENDUM TO
[ADJUDICATION ORDER NO. Order/VV/AK/2022-23/18169-18213]**

1. Whereas, an Adjudication Order No. Order/VV/AK/2022-23/18169-18213 dated July 29, 2022 (hereinafter referred to as '**Order**'), has been passed in the matter of Global Infratech & Finance Ltd.
2. In the said order, a typographical error has occurred and is being rectified in the following manner: -
 - a. Para 98 of the Order reads as *"After taking into consideration the nature and gravity of the violations established in the preceding paragraphs, the factors under 15J, the principle pronounced under the judgement of Bhavesh Pabari (Supra), and in exercise of the powers conferred upon me under section 15-I of the SEBI Act read with rule 5 of the Adjudication Rules, I hereby impose following penalty under Section 15HA of the SEBI Act, 1992 on the following Noticees:*

Sr.N.	Noticee No.	Noticee Name	PAN	Penalty(Rs)
1	1	Raj Kumar Sharma	BMIPS9482B	Joint & Several liability 7,00,000/- (Seven lakh Only lakh)
2	2	Puspal Chandra	ACRPC1647G	
3	3	Rajendra Kumar Kothari	AFUPK9415J	
4	4	Priti Kothari	AQVPK7342Q	
5	5	Saroj Devi Kothari	ARCPK1018M	
6	6	Dilip Kumar Mandal	BQCPM7585H	
7	7	Nishant Kothari	BJTPK3949M	
8	8	Global Infratech & Finance Ltd	AABCA4255H	3,00,000/-(Three lakh Only lakh)
9	9	Pravin Sawant (Director)	ANTPS3885K	3,00,000/-(Three lakh Only lakh)
10	10	Jagdish Chander Sharma (Director)	ARSPS7837E	3,00,000/-(Three lakh Only lakh)
11	42	Anoop Jain	AADPJ2136K	Joint & Several liability 3,00,000/- (Seven lakh Only lakh)
12	43	Anoop Jain (HUF)	AAAHA6321A	
13	44	Ritu Jain	AAMPJ9586C	
14	45	Ammaji Anumolu	ABHPA0658E	Joint & Several liability 2,00,000/- (Seven lakh Only lakh)
15	46	Anumolu Harshitha	ACAPH3599M	

b. Para 98 of the Order would be read as "After taking into consideration the nature and gravity of the violations established in the preceding paragraphs, the factors under 15J, the principle pronounced under the judgement of Bhavesh Pabari (Supra), and in exercise of the powers conferred upon me under section 15-I of the SEBI Act read with rule 5 of the Adjudication Rules, I hereby impose following penalty under Section 15HA of the SEBI Act, 1992 on the following Noticees:

Sr.N.	Noticee No.	Noticee Name	PAN	Penalty(Rs)
1	1	Raj Kumar Sharma	BMIPS9482B	Joint & Several liability 7,00,000/- (Seven lakh Only)
2	2	Puspal Chandra	ACRPC1647G	
3	3	Rajendra Kumar Kothari	AFUPK9415J	
4	4	Priti Kothari	AQVPK7342Q	
5	5	Saroj Devi Kothari	ARCPK1018M	
6	6	Dilip Kumar Mandal	BQCPM7585H	
7	7	Nishant Kothari	BJTPK3949M	
8	8	Global Infratech & Finance Ltd	AABCA4255H	3,00,000/- (Three lakh Only)
9	9	Pravin Sawant (Director)	ANTPS3885K	3,00,000/- (Three lakh Only)
10	10	Jagdish Chander Sharma (Director)	ARSPS7837E	3,00,000/- (Three lakh Only)
11	42	Anoop Jain	AADPJ2136K	Joint & Several liability 3,00,000/- (Three lakh Only)
12	43	Anoop Jain (HUF)	AAAHA6321A	
13	44	Ritu Jain	AAMPJ9586C	
14	45	Ammaji Anumolu	ABHPA0658E	Joint & Several liability 2,00,000/- (Two lakh Only)
15	46	Anumolu Harshitha	ACAPH3599M	

”

- The other contents of the Order dated July 29, 2022 shall remain unchanged.
- A copy of this corrigendum shall be sent to the Noticees in the aforesaid order and also to SEBI.

Date: August 19, 2022

Place: Mumbai

**VIJAYANT KUMAR VERMA
ADJUDICATING OFFICER**